

identify tribal farmers in West and East Godavari districts of Andhra Pradesh to take up tobacco cultivation;

(b) if so, the details thereof; and

(c) the details of schemes under implementation in this regard?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) Does not arise.

(c) Tobacco Board has been implementing various schemes for increasing yield and quality of FCV tobacco, improvement of curing facilities and training of by farmers etc.

There are 107 tribal growers of FCV tobacco in East and West Godavari Districts of Andhra Pradesh. During 1993-94, 91 such growers were provided subsidy assistance of Rs. 59,930|.

Problems of tobacco growers

6315. SHRI YERRA NARAYANASWAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to call a meeting of Members of Parliament from tobacco growing States to evolve a policy to solve immediate problems of tobacco growers;

(b) whether it is a fact that there is an indirect move to curb tobacco cultivation; and

(c) if so, what are the reasons therefor?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (c) The Tobacco Board under the Ministry of Commerce regulates the production of only FCV tobacco based on the projected demand for domestic consumption and exports. The crop authorisation fluctuates on the basis of the demand situation. The Tobacco Board, on which three Members of Parliament from tobacco growing states are also represented, had decided to reduce the FCV tobacco crop authorised in

Andhra Pradesh during 1993-94 season as compared to 1992-93, because of the following reasons:—

(1) Glut situation in world markets.

(2) Uncertainty regarding Russian exports.

(3) Large carry over stocks from previous year's crop.

(4) Near stagnation of domestic requirements.

Wage revision of Indian Airlines and Air India employees.

6316. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state:

(a) whether the issue of wage revision of Indian Airlines and Air India employees is pending before any Tribunal;

(b) if so, how long will it take to decide this issue;

(c) whether the proceedings before such Tribunal will continue after the repeal of the Air Corporation Act; and

(d) if so, under what law?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. The dispute relating to the wage structure and other matters concerning the employees of Air India and Indian Airlines was referred to the National Industrial Tribunal on 7.12.1990 for adjudication.

(b) It is not possible to indicate at this stage the likely time it will take for the Tribunal to give its award.

(c) and (d) The matter is under examination.

National Industrial Tribunal for Air India and Indian Airlines

6317. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government have appointed National Indust-

rial Tribunal for Indian Airlines and Air India;

(b) if so, by when the tribunal is expected to give its award; and

(c) how long will it take for the Tribunal to decide the issues before it?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. The Government of India has constituted a National Industrial Tribunal with its headquarters at Bombay and referred the dispute regarding wage structure and other issues concerning employees of Indian Airlines and Air India for adjudication on 7.12.1990.

(b) and (c) It is not possible to indicate at this stage the likely time it will take for the Tribunal to give its award.

Awards by Industrial Tribunal No. 1, Bombay

6318. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state;

(a) how many awards have been delivered by the Central Government Industrial Tribunal No. 1 Bombay since 19th April, 1993;

(b) how many such awards are in favour of the workmen and how many are in favour of the employers;

(c) whether all the awards have been implemented; and

(d) if not, how many have been appealed before High Court?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) and (b) The Central Government Industrial Tribunal-cum-Labour Court No. 1 Bombay has given awards in respect of 122 cases since 19-4-1993, of which 55 are in favour of the workmen and 67 in favour of the employers.

(c) and (d) The information is being collected and will be laid on the Table of the House.

Government Industrial Tribunal No. 2, Bombay without presiding officer

6319. SHRI NILOTPAL BASU: Will the Minister of LABOUR be pleased to state:

(a) whether the Central Government Industrial Tribunal No. 2 at Bombay is without a Presiding Officer;

(b) if so, since how long and why;

(c) whether Government are aware that litigants are put to great hardships in this Tribunal; and

(d) if so, what steps have been taken by Government to remove these hardships?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) The post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court No. II, Bombay fell vacant on 31.7.93 consequent on expiry of the term of appointment of the incumbent. The post has since been filled up with effect from 28.4.94.

देश में बीड़ी कर्मकार

6320. श्री अजीत जोगी : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) ऐसे बीड़ी मजदूरों की राज्यवार संख्या कितनी है जिनके मामले में कारखाना मालिकों द्वारा उनकी भविष्य निधि की राशि नियमित रूप से जमा करायी जाती है ;

(ख) वर्ष 1991-92 तक बीड़ी कारखाना मालिकों की ओर भविष्य निधि की कितनी राशि बकाया है और इसका राज्यवार ब्यौरा क्या है ; और